

Mr. Speaker: Even if I am legally permitted to do it, let me consider it. I do not know whether it is within my rights to expunge what was permitted by another presiding officer or to bring back to life what was expunged under the orders of the then presiding officer. Either way, I have to look into it. Let me examine it.

डा० राम मनोहर लोहिया : ठीक है,
घाप बोझा सा उम को सोच लीजिये ।

Mr. Speaker: Oh, yes.

12.23 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION REGARDING MARKET LOANS
FLOATED BY THE CENTRAL GOVERNMENT
IN 1967-68

The Minister of Finance (Shri Morarji Desai): I beg to lay on the Table a copy of Ministry of Finance Notification No F.4(14)-W&M/67 published in Gazette of India, dated the 28th June, 1967, regarding Market Loans floated by the Central Government in 1967-68. [Placed in Library. See No. LT-813/67].

PUNJAB REORGANIZATION (APPOR-
TIONMENT OF LOSSES OF RECONSTITUTED
CORPORATIONS) RULES, ETC.

The Minister of State in the Ministry of Finance (Shri K. C. Pant): I beg to lay on the Table:—

(1) A copy of the Punjab Reorganization (Apportionment of Losses of Reconstituted Corporations) Rules, 1967, published in Notification No. S.O. 2068 in Gazette of India dated the 15th June, 1967, under sub-section (3) of section 97 of the Punjab Reorganization Act, 1966. [Placed in Library. See No. LT-814/67].

(2) A copy of Notification No. G.S.R. 937 published in

Gazette of India dated the 24th June, 1967, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-815/67].

(3) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944.—

(i) The Central Excise (Thirteenth Amendment) Rules, 1967, published in Notification No. G.S.R. 886 in Gazette of India dated the 10th June, 1967.

(ii) The Central Excise (Fifteenth Amendment) Rules, 1967, published in Notification No. G.S.R. 887 in Gazette of India dated the 10th June, 1967.

[Placed in Library. See No. LT-816/67].

(4) A copy of 'Errata' to the Economic Survey, 1966-67 laid on the Table on the 24th May, 1967. [Placed in Library. See No. LT-817/67].

AGREEMENT BETWEEN GOVERNMENT OF
INDIA AND ONGC

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghunath Ramasiah): I beg to lay on the Table a copy of Agreement under section 42 of the Income-tax Act, 1961, between the Government of India and the Oil and Natural Gas Commission. [Placed in Library. See No. LT-818/67].

12.24 hrs.

DEMANDS FOR GRANTS, 1967-68
—contd.

MINISTRY OF COMMERCE—contd.

Mr. Speaker: Further discussion and voting on the Demands for Grants under the control of the Ministry of Commerce along with the cut motions moved.